

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**MISCELLANEOUS APPLICATION NO.170/00435/2018**

**IN**

**ORIGINAL APPLICATION NO.170/00522/2016**

**DATED THIS THE 17<sup>TH</sup> DAY OF DECEMBER, 2018**

**HON'BLE DR.K.B.SURESH, MEMBER (J)**

**HON'BLE SHRI C V SANKAR, MEMBER (A)**

Krishna Mohan T.R  
S/o T.P.R Nambisan,  
Aged about 59 years,  
Working as Senior Scientist Rank-F,  
R/at No.162/1,  
Basavanagar Main Road,  
Bangalore-560 037.  
Working at:  
CSIR, Fourth Paradigm Institute,  
National Aerospace  
Laboratories (Belur Campus)  
NAL WTC Road, Marathahalli (P.O)  
Bangalore-560037.

.....Applicant

(By Advocate Shri B.S. Venkatesh Kumar)

Vs.

1. Union of India,  
Ministry of Science and Technology,  
Anusandhan Bhawan,  
2 Rafi Marg,  
Represented by its Secretary,  
New Delhi-110 001.

2. Department of Scientific and Industrial Research (DSIR)  
Anusandhan Bhawan,  
2 Rafi Marg,  
Represented by its Secretary,  
New Delhi-110 001.

3. Director,  
National Aero Space Laboratories ,  
Old Airport Road, Bangalore-560017.

4. Head,  
CSIR, Fourth Paradigm Institute  
NAL Belur Campus, WTC Road,  
Bangalore-560037.

.....Respondents

(By Shri Vishnu Bhat, Counsel for Respondent No. 1 and  
Shri K. Ananda, Counsel for Respondent No. 2 to 4)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Heard. It appears that the respondent had made a wrong submission that the matter is pending before the Committee and we had therefore permitted the matter to be decided by the Committee. But now it is submitted that in the interregnum the matter had been decided by the Committee and communicated to him after disposal of the OA. There is no point in going back and trying to find out who was at fault at this point of time as we will now keep the field open for the applicant to challenge that endorsement against him in a fresh proceeding. To enable him to do so, MA is now disposed off with liberty to the applicant to challenge the decision against him. But we regret to note that there had been laxity on the part of the respondents. The learned counsel's apology is accepted and the matter is settled.

2. MA is disposed off but with liberty. No order as to costs.

(C V SANKAR)  
MEMBER (A)

(DR.K.B.SURESH)  
MEMBER (J)

/ksk/

**Annexures referred to by the applicant in MA No.170/00435/2018**

Annexure MA1 Copy of the order dated 02.08.2018 in O.A. No. 522/2016  
Annexure MA2 Copy of the screening committee recommendations  
Annexure MA3 Copy of the e-mail dated 03.08.2018 and reply dated 01.08.2018

**Annexure with Reply Statement filed by R-2 to R-4**

Annexure R1 Copy of the OM No.1-5(01)/2014-15-RAB dated 7.8.2018  
Annexure R2 Copy of Corrigendum No.1-5(01)/2014-15-RAB dated 16.8.2018  
Annexure R3 Copy of OM No. 4PI/05(01)/2016 dated 10.9.2018  
Annexure R4 Copy of mail dated 24.4.2017 and 3.4.2017 regarding Work Report for assessment from F to G

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